

O.I.H.

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS**

LOK SABHA

UNSTARRED QUESTION NO.3002

TO BE ANSWERED ON DECEMBER 16, 2021

HOUSES TO SLUM DWELLERS

NO. 3002. SHRI GOPAL CHINNAYA SHETTY:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government has taken any steps to provide houses to slum dwellers settled on the land belonging to the Union Government in the metropolitan cities especially in Mumbai and also to provide the Union Government's land to the State Government of Maharashtra for various housing schemes as per the ambitious scheme to provide pucca house to all by 2022; and
- (b) if so, the details thereof?

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)**

(a) & (b): 'Land' and 'Colonization' are State subjects and therefore, it is responsibility of the State/ Union Territory (UT) Governments to implement housing schemes to provide houses

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to all eligible urban families/ beneficiaries including slum dwellers. However, Ministry of Housing and Urban Affairs supplement the efforts of State/ UT Governments in providing houses to all eligible households through Pradhan Mantri Awas Yojana- Urban (PMAY-U). Under PMAY-U, the Ministry is giving Central Assistance to States/ UTs for providing all weather pucca houses through four verticals as per extent guidelines: (i) Beneficiary-Led Individual house Construction or Enhancement (BLC), (ii) Affordable Housing in Partnership (AHP), (iii) “In situ” Slum Redevelopment (ISSR), and (iv) Credit Linked Subsidy Scheme (CLSS).
